

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 103

CP(IB) No. 239/Chd/Hry/2023

IN THE MATTER OF:

Union Bank of India Ltd.

...Petitioner

Vs.

RCC Infraventures Ltd.

...Respondent

Under Section: 7, IBC 2016

Order delivered on 29.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Viren Sharma, Advocate

For the Respondent : Mr. Karan Kaushal, Advocate

ORDER

At the request of learned counsels for the parties, matter is adjourned to
30.05.2024.

-Sd/-
(L. N. GUPTA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja